

complaints under Section 406/409 of the Indian Penal Code (breach of trust and criminal misappropriation) have been filed in cases where the employee's share of Provident Fund contributions deducted from their wages has not been remitted by the employers.

(d) and (e). The work in the West Bengal region has been in arrears for some time due to various reasons. The Employees' Provident Fund Organisation is taking steps to clear the arrears.

Ticketless Travelling

588. SHRI AHMED M. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the number of ticketless travellers caught during the last three months Division-wise; and

(b) the amount in the shape of fine collected from them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Official Recruitment Agency

589. SHRI LAKSHMAN MALLICK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have since taken any decision on setting up of an official agency for recruitment of labour for other countries; and

(b) if so, when it is likely to be set up?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b). A proposal to set up a Corporation in the public sector for overseas recruitment is under active consideration of the Government. A final decision on the proposal has not yet been taken.

Private Recruiting Agencies

590. SHRI K. A. RAJAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the existing public agencies in States like Kerala, Tamil Nadu, Maharashtra and Orissa have been facing stiff competition from private recruiting agencies; and

(b) if so, whether Government have any proposal under consideration to ban all the private recruiting agencies in view of the rampant irregularities in recruitment of labour for overseas employment?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Recruitment for overseas employment is being made by organisations in the public sector of the State Governments as well as through private recruiting agencies.

(b) A proposal for a new enactment on Emigration is at an advanced stage of consideration of the Government which is expected to cover all aspects of recruitment of emigrants.

Conference of Labour Secretaries

591. SHRI K. A. RAJAN: Will the Minister of LABOUR be pleased to state:

(a) whether a conference of Labour Secretaries of State Governments was held in New Delhi on April 18, 1980; and

(b) if so, what were the subjects discussed therein and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Yes, Sir.

(b) More important of the subjects discussed at the Conference and the Conclusions reached were as under:—

(1) Revision of minimum wages in agriculture: minimum wages in

agriculture should be revised taking into account the relevant consumer price indices;

separate enforcement machinery and tripartite committees at various levels be set up to oversee implementation;

workers' education programmes be intensified; and organisation of rural labour be promoted.

(ii) **Bonded Labour**-bonded labour already identified should be rehabilitated within a time frame of two years; and

a coordination committee be set up at the national level to monitor the progress, etc.

(iii) **Workers' participation in industry**: periodic reports on the working of the schemes of workers' participation should be sent regularly by the State Governments to the Centre.

(iv) **Apprenticeship scheme**: provision should be made to ensure that 50 per cent of direct recruitment vacancies in industrial units are filled by trained apprentices; quality of apprenticeship training be improved; and

the suggestion for increasing the stipend rates for apprentices be considered.

(v) **Women employment and enforcement of various provisions of the Acts pertaining to women**: effective steps should be taken to ensure the implementation of all laws giving protection and welfare to women workers; and

steps be taken to promote self-employment schemes for women.

(vi) **Working of the Beedi and Cigar Workers (Conditions of Employment) Act**: action should be taken for more effective implementation of the Act.

Allotment of Government Accommodation to Employees of Lok Nayak Jaya Prakash Narain Hospital, New Delhi

592. SHRI CHANDRA PAL SHAILANI: Will the Minister of HEALTH be pleased to state:

(a) the criteria for allotting Government accommodation to Class-IV employees of the Lok Nayak Jaya Prakash Narain Hospital;

(b) whether certain junior employees have been allotted Government accommodation during the last three years;

(c) if so, the grounds thereof;

(d) whether applications of certain senior employees received by the Hospital authorities for allotment of quarters on Medical grounds have been rejected; and

(e) if so, the reasons for rejection in each case?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH SHRI NIHAR RANJAN LASKAR): (a) The allotment of residential accommodation in the College Campus is made to the Class IV employees of Lok Nayak Jaya Prakash Narain Hospital, New Delhi, on the basis of priority list/essentiality of service.

(b) Yes.

(c) Essentiality of services in the interest of Hospital service and patient care.

(d) Yes.

(e) These cases did not cover the conditions prescribed from time to time.

Opening of CGHS Dispensary at Paschimpuri, New Delhi

593. SHRI CHITTA BASU: Will the Minister of HEALTH be pleased to state:

(a) whether CGHS dispensary is likely to be set up at Paschimpuri, New Delhi shortly;